

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.216 - CP 58 of 2018
With
ITEM No.217 – IA 354 of 2019
ITEM No.218 – IA 461 of 2020
ITEM No.219 – IA/20(AHM)2022
ITEM No.220 – IA/68(AHM)2022

Proceedings under Section 271(e) r.w 272(1)(b), 272(2), 273, 336, 339, 340 & 447 of Co. Act, 2013

IN THE MATTER OF:

Bhavesh D Narumalani
V/s
Therm Flow Engineers Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Devidas Narumalani (Authorized Representative)
For the Respondent	:Ms. Natasha Dhruvan Shah, Advocate a.w. Dr. Hiten Parikh, CA
For the RD	:Mr. Shiv Pal Singh, Deputy Director
For the RoC	:Ms. Rupa Sutar, Deputy RoC

ORDER

CP 58 of 2018 with IA 354 of 2019, IA 461 of 2020, IA/20(AHM)2022 & IA/68(AHM)2022

IA/20(AHM)2022

This application has been filed for impleadment in CP 58 of 2018 by three Applicants on the basis of claim to be the legal heirs of deceased, Mr. Narendra Gopalbhai Patel.

Pleadings are complete but today none is present for the applicant to press this application. However, it is observed that these applicants have claimed relief for impleadment in CP 58 of 2018 to the basis that CP 35 of 2021. However, CP 35 of

2021 has already been dismissed by this Tribunal vide separate order dated 14.03.2024. Hence, the applicant is directed to explain the locus in the present application of the impleadment.

Re-list for hearing/dismissal on 20.06.2024.

CP 58 of 2018

The authorized representative of the applicant submits that he has way back already filed synopsis as well as written submissions. However, seeks time to file combined convenience compilation chart after exchanging with the respondent as well as fresh balance sheet of the respondent company by way of additional affidavit. Authorized representative seeks and is granted two weeks' time to file the same with advance copy to the opposite counsel.

Further, it is seen that initially notice was issued to the RD and ROC by this Tribunal vide order dated 20.06.2019 which was sent by this Tribunal through Registered post on 24.06.2019. However, no response in writing is available on the file.

Let fresh notice be issued to the RD and ROC with directions to the applicant to serve the copy of this order along with complete paper book of the petition upon RD and ROC with further direction RD and ROC to file their report within two weeks with advance copy to the opposite side. Thereafter, rejoinder, if any, within a week.

Re-list all matters on 20.06.2024.

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**